

(31)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.349/91

Date of Order: 18.1.1994

BETWEEN :

A. Sugunakar Reddy

.. Applicant.

AND

1. Union of India, rep. by  
the Secretary, Ministry of  
Communications,  
New Delhi-1.

2. Director General  
Department of Posts,  
Dak Tar Bhavan,  
New Delhi.

3. Chief Postmaster General,  
Andhra Pradesh Circle,  
Hyderabad - 500 001.

4. Senior Superintendent  
of Post Offices, Nizamabad  
Division, Nizamabad - 503 003.  
Nizamabad Dist.

.. Respondents.

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Counsel for the Applicant

.. Mr. T.V.V.S. Murthy

Counsel for the Respondents

.. Mr. N.V. Ramana

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CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

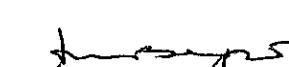
4--

Order of the Division Bench delivered by  
Hon'ble Shri A.B.Gorthi, Member (Admn. P.)

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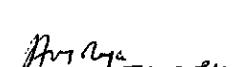
The relief claimed by the applicant in this application is for a direction to the respondents to absorb the applicant as a regular Postal Assistant in Nizamabad Postal Division. We are now informed by the learned counsel for the respondents that the applicant has since been regularised ~~in~~ the post of Postal Assistant w.e.f. 22.5.1992. In view of this he submitts that the O.A. has become infructuous. Mr.T.V.V.S.Murthy, learned counsel for the applicant does not dispute this aspect ~~having become~~ of the case. The O.A. is therefore dismissed as ~~having become~~ infructuous. There shall be no order as to costs.

  
(T.CHANDRASEKHARA REDDY)  
Member (Judl.)

  
(A.B.GORTHI)  
Member (Admn.)

Dated : 18th January, 1994

(Dictated in Open Court)

  
Deputy Registrar (Judl.)

sd

Copy to:-

1. Secretary, Ministry of Communications, Union of India  
New Delhi.—
2. Director General, Department of Posts, Dak Tar Bhavan  
New Delhi.—
3. Chief Postmaster General, A.P.Circle, Hyd-001.
4. Senior Superintendent of Post Offices, Nizamabad Divi  
Nizamabad-003.
5. One copy to Sri. T.V.V.S.Murthy, advocate, Advocates  
Associations, High Court Buildings, Hyd.
6. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

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22-2-94

CA-379/91

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)  
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (J)  
AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER (A)

Dated: 18/1/1991

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

in

O.A.No.

349/91

T.A.No.

(W.P.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

